



# BIJU SISHU SURAKSHYA YOJANA GUIDELINES-2020



Department of Women & Child Development  
and Mission Shakti,  
Government of Odisha



## 1. INTRODUCTION

Children are the most valuable asset of any nation and if given a conducive and enabling environment, every child blossoms into a productive adult and a responsible citizen of the country. Thus, proper child development is very important for the holistic growth of society and the best way to develop national human resources is to take good care of every children.

Children in difficult circumstances are the most vulnerable individual. In order to attend such children and provide them the best protective measures, in protecting children by catering to their basic needs through proper care, protection, development, social re-integration by adopting a child-friendly approach and providing individual attention to every child.

Children in need of care and protection are special for the state for whom the state has been implementing various programs including institutional and non-institutional care provisions with establishing various structures. These children were not only provided protection and basic needs but also optimum steps were also been taken to handle with care of innocence, their dignity and worth.

To add-on more benefits for these special children, Government of Odisha has already been implementing a state-specific scheme for most vulnerable children, called Biju Sishu Surakshya Yojana since 2016. This guideline is now amended with expanding aspirational programs and provisions for children to enable them to being self reliant. It will encourage them to make a fresh start in life and drive towards man making which will benefit the nation building too. The revised guideline is emphasizing on assisting children who need care and protection for opting a better career through preparation and study so as to enable them to lead a life of self reliance with dignity. The revised guidelines aims at simplifying the process for better implementation of the scheme in a transparent manner and to cover more number of beneficiaries.

This guideline will boost the interest of these children to achieve their best and supplement in protecting the needs of certain categories of children in tune with the objectives by providing additional resources and complementary modalities to the existing system.

## 2. OBJECTIVES

- i. To provide support to vulnerable children of the society for their all round development and to protect their rights.
- ii. To mainstream every children in extreme difficulty and in need of care and protection with making her/him a self reliant human being in the society.

### 3. TARGETED BENEFICIARIES AND COVERAGE

The scheme is operational in all the 30 districts of the state.

This scheme is applicable to the following category of children in orders of priority unless specifically mentioned otherwise:

- A) Child in need of care and Protection covered under Juvenile Justice (Care and Protection of Children) Act, 2015, whether in institutional or non- institutional care and belonging to following categories:
  - i. Without both biological parents or adoptive parents or legal guardian.
  - ii. Abandoned children.
  - iii. Children surrendered before Child Welfare Committee.
  - iv. Other CNCP children if their annual family income is less than Rs. 48,000/-.
- B) Children affected with / infected with HIV / AIDs.
- C) A single parent child in extreme difficulty to the personal satisfaction of the Collector concerned not covered under above category.

Children covered under this scheme should not have been covered under any other scheme/plan /red-cross/CMRF /CSR for the same purpose. However, if covered as such and the amount of benefit under that scheme or assistance in any form is less than the amount prescribed under the revised guideline, then the child will be entitled for differential amount of assistance under this scheme.

### 4. REGISTRATION

- a. To avail benefits under this scheme, a child him/herself or a parent/guardian/ CWC/ DCPU/ CHILDLINE/ CCI can register in the online portal dedicated for the scheme, when made available. Till that time, offline application can be made to concerned DCPO.
- b. In case of individual application/ application by CHILDLINE/ DCPU/ Parent, the applicant needs to upload/submit the Aadhaar copy, self photograph, bank account details of the child for whom assistance is claimed.
- c. In case of application of child from CCI, his SIR and Child Study Report shall be uploaded/tagged/submitted by the CCI.

## 5. PROCESSING OF APPLICATION

The applications for support under the scheme shall be processed in the following manner.

- i. If the child has already been produced before CWC, then the existing Social Investigation Report shall be considered as the inquiry report.
- ii. If the child is not produced before CWC, then an Official of the DCPU shall make a Social Investigation report with house visit within 15 days of the online submission of application.
- iii. The reports shall be uploaded/submitted within 72 hours of the visit.
- iv. The applications along with the SIR, shall be placed in the monthly meeting of the District Sponsorship and Foster Care Approval Committee. The committee will review the eligibility of the application and recommend the fit cases to the Collector and District Magistrate for approval. In case of rejection of application, the committee shall record the reason for it which will be uploaded in the portal.
- v. The Protection Officer-Non Institutional care shall be responsible to process each application and update/ upload the details of each application in the portal.
- vi. After approval of the Collector and District Magistrate, the amount shall be released to the personal Bank Account of the beneficiary child electronically using IFMS/PFMS unless otherwise specifically mentioned. All beneficiaries will be Adhaar linked and verified.
- vii. The PONIC shall document the activity of each case and upload the progress with photographs in the portal.

All online applications shall be disposed within 60 days from the date of submission including approval of the Collector. If the application is not disposed off within the dateline, it will be treated as deemed to be approved, and the child will be entitled for the benefit. In case of deemed approval, if any ineligible person gets the assistance, person concerned in default will be accountable and loss to the State should be recovered from him/ her.

## 6. ASSISTANCE TO BE PROVIDED

The scheme intends to provide benefits to the targeted children as defined earlier in the following heads:

- [I]support for technical / professional/ vocational education
- [ii] Coaching facilities for all competitive examinations/NEET/JEE etc.
- [iii] Award/prizes for meritorious students in studies/Art / sports or any other field

[iv] Financial Support for girl child (Sukanya Samridhi Yojana)

[v] Marriage Assistance

[vi] Periodic survey of orphan children

[vii] Issue of certificate.

### [6.1] Support for technical / professional/ vocational education

Children of the target group will be provided technical and professional assistance for courses such as ITI/ Diploma/ Poly Technique/ B. Tech/ MCA/ B. Arch/ B. Pharma/ Hotel Management and Catering Services/ M. B. B.S., Nursing/ Paramedical Courses/ Air-hostess/ Courses affiliated to Rehabilitation Council of India / any other professional or vocational courses towards admission, study material and other related expenses wherever not covered under the “Green Passage” Scheme of the Higher Education Department or any other such Government schemes.

**Age:** A child in the Target group **takes admission** in the courses mentioned below by 21 years of age till completion of the course.

Sl. No.	Courses		Admission fees / study material / yearly course charges (In Rupees) and incidental charges annually (Rs.)
1	Support for Technical/ Professional /vocational	ITI/Other short term skill training or other vocational courses	Max. Rs. 7000/- 2000/- (as incidental charges)
2	Education towards admission and study material wherever not covered under “Green Passage” scheme for Higher	Diploma/ Poly Technique	Max. Rs.10,000/- 2000/- (as incidental charges)
3		B. Tech/MCA/B. Arch/ B. Pharm/ Hotel Management and Catering Services., Nursing/ Paramedical Courses/ Air-hostess/ Courses affiliated to Rehabilitation Council of India / any other professional courses mentioned above	Max. Rs. 30000/- 2000/- (as incidental charges)
4		M.B.B.S.	Max. Rs.50000/- 2000/- (as incidental charges)

The assistance under incidental charges of the scheme shall be provided directly to the Aadhaar-linked bank account of the beneficiary. Admission/ course fee will be directly credited to the bank A/C of the institution and subject to actual fees.

### [6.2] Coaching facilities for all competitive examinations/NEET/JEE etc.

Support for coaching facilities for children of the **category A in Target group and living in CCIs / after care facility**, to prepare for state level and national level competitive examinations.

**Age** : Up to 21 years.

**Amount** : Up to Rs.40,000/- (as per actual) per beneficiary to be provided to the bank A/C of the coaching institution.

### [6.3] Award /prizes for meritorious students in studies of Art / sports or any other field

**Age** : Up to 18 years

**Category:** i) Children of the target group and securing prizes/ awards at National level competitions :

**Amount:** Rs.5,000/- per child will be awarded as a recognition of the achievement. However, in specific cases, Govt may prescribe higher entitlement which will be extended to the identified beneficiary.

ii) Children of the **category A in Target group and living in CCIs / after care facilities** appearing in Class X and XII and securing more than 80% of marks or such percentage as decided by Government from time to time.

**Amount** : Rs.5,000/- per child.

### [6.4] Financial Support for girl child: Deposit in Sukanya Samridhi Yojana

**Eligibility:** A girl child in category A in Target group and living in CCIs and entry to the Sukanya Samrudhi Yojana as per scheme guidelines.

**Age** : Up to 18 years of the age for girl child.

**Amount** : Rs. 2000/- per year from the date of enrolment in the scheme till the age of 18 years will be provided to Aadhaar linked bank account/ scheme account of the girl child.

**[6.5] Marriage Assistance**

**Eligibility:** A child in the **category A of Target group living in CCI during childhood** and under after care programme or self dependent thereafter and must have **undergone any vocational studies or skill development training** and attaining the legal age of marriage.

**Assistance:** Rs. 50,000/- for girls and Rs. 40,000/- for boys.

**Period** : One time token assistance at the time of marriage on submission of self declaration.

It is expected that all children should be facilitated in getting skill training/ vocational education under existing schemes of the Govt or under these guidelines to make them self dependent before assisting them for marriage.

**[6.6] Periodic survey for orphan children**

To find out the exact number of Orphans living in the State, a survey on orphan Children will be conducted in every four years through the Anganwadi workers of the State for which AWW will get incentive as prescribed by Government from time to time.

**[6.7] Providing Homestead Land / Home**

- (i) The Homestead less orphan child would be facilitated to get Homestead land on attaining majority under Revenue laws of the state as part of aftercare program if they are found otherwise eligible under that Revenue Laws, after receipt of proper documents/proof from the concerned DCPO and Collector concerned.
- (ii) House less orphan child would be facilitated to get benefits under different rural housing schemes of the Govt on attaining majority as part of aftercare program after receipt of proper documents/proof from the concerned DCPO and Collector, if otherwise found eligible.

**[6.8] Issue of certificate**

The Collector will issue orphan certificate in the prescribed format to the orphan children who are leaving a Child Care Institution on attaining 18 years of age.

## 7. RELEASE OF FUND

Govt of Odisha will release the budgeted funds online to the Odisha State Child Protection Society, who will in turn release to Districts as per their need. DCPO will release the money to the Adhaar linked account of beneficiaries/ institutions electronically using IFMS/PFMS. The DCPU shall maintain a separate bank account in any nationalised bank for the scheme without any deviation.

In the month of December every year, the DCPU will submit an annual Project Implementation Plan under the scheme for the subsequent financial year to the OSCPS. Accordingly fund approved by the Govt will be released to the districts from OSCPS.

## 8. MONITORING AND SUPERVISION

The Collector /ADM of the concerned district will monitor and supervise the progress of the scheme on monthly basis. The DCPO of the concerned district will coordinate with institutions for better implementation of the scheme. He/ She should spread awareness about the scheme at all the levels of the district starting from the village level. The DCPO should also ensure proper maintenance of the registers and records relating execution of the scheme to maintain transparency. He/ She should send online quarterly report on physical and financial progress of the district under the scheme to the Director, OSCPS quarterly.

## 9. GRIEVANCE REDRESSAL

The Collector is the grievance redressal authority at the district level. If any person aggrieved on the implementation of the scheme, he/she may request the Collector concerned for its redressal.

At the State level, Director, OSCPS will be the grievance redressal authority.

## 10. FORMS

## Format for orphan certificate

Office of Collector & District Magistrate, \_\_\_\_\_

(District Child Protection Child)

No \_\_\_\_\_ / Date \_\_\_\_\_

**Orphan Certificate**

This is to certify that Kumari/ Sri \_\_\_\_\_,

born on \_\_\_\_\_ is an orphan child who was an inmate of the

Child Care Institution Named \_\_\_\_\_,

Place \_\_\_\_\_ from dated \_\_\_\_\_ to

\_\_\_\_\_.

Affix passport  
size  
photograph

This certificate is issued for her/him to avail benefits under various schemes/ programmes there to.

**Date:**

**Signature of Collector & District  
Magistrate, \_\_\_\_\_**

(Seal)

**Quarterly Progress Report (Physical)**  
(Number of beneficiaries under the scheme)

Name of the District : .....

(To be submitted by the District Child Protection Officer to Odisha State Child Protection Society)

[ Part-A ]

Sl No.	Name of the Block	Proposed Activities									
		Support for Technical Education towards admission and study material wherever not covered under "Green Passage" Scheme of Higher Education Department		Scholarship for meritorious students (studies/ art/ sports or any other field) as encouragement		Financial Support for Girl Child w.r.t. Sukanya Samriddhi Account		Marriage Assistance		Coaching facilities	
1	2	Girls	Boys	Girls	Boys	Girls	Girls	Boys	Girls	Boys	
1	2	3	4	5	6	7	8	9	10	11	

**Budgetary Allocation (Financial)**

[ Part-B ]

Sl No.	Name of the Block	Proposed Activities									
		Support for Technical Education towards admission and study material wherever not covered under "Green Passage" Scheme of Higher Education Department.		Scholarship for meritorious students (studies/ art/ sports or any other field) as encouragement		Financial Support for Girl Child w.r.t. Sukanya Samriddhi Account		Marriage Assistance		Coaching facilities	
1	2	Girls	Boys	Girls	Boys	Girls	Girls	Boys	Girls	Boys	
1	2	3	4	5	6	7	8	9	10	11	

## Statement of Quarterly Expenditure

[ Part-C ]

Sl No.	Components of the Scheme	Amount received	Expenditure	Balance	Percentage	Remarks (Indicate Letter No. and Date in which SOE submitted)
		In Rupees				
1	2	3	4	5	6	7
1	Support for Technical Education towards admission and study material wherever not covered under “Green Passage” Scheme of Higher Education Department.					
2	Scholarship for meritorious students (studies/ art/ sports or any other field) as encouragement					
3	Financial Support for Girl Child Sukanya Samriddhi Account					
4	Marriage Assistance					
5	Coaching facilities					

Seal and signature of the  
District Child Protection Officer



**Odisha State Child Protection Society**

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